

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2328/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 28th day of September, 2004

Shri Mahinder Pal Singh,
S/o Shri Sohan Pal,
Working under Divisional Railway Manager,
State Entry Road, New Delhi Railway Station
New Delhi-1

....Applicant

(By Advocate: Shri K.K. Patel)

Versus

Union of India through-

1. General Manager,
Northern Railway,
Baroda House,
New Delhi
2. Divisional Railway Manager,
State Entry Road,
New Delhi Railway Station
New Delhi

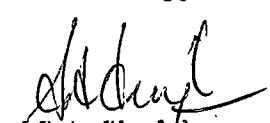
....Respondents

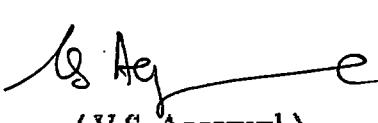
Order(Oral)

Justice V.S. Aggarwal, Chairman

The only prayer made is to the effect that vide the order copy of which is Annexure P-1, the matter was sent back to the disciplinary authority but despite one year having elapsed, no further steps have been taken.

2. The order passed by the appellate authority is dated 20.10.2003. Taking stock of the said fact when rights of the respondents are not likely to be affected, without notice we direct that the disciplinary authority should pick up the loose threads and if deemed necessary, pass appropriate orders so that disciplinary proceedings are completed within six months from the date of receipt of a certified copy of the present order. O.A. is disposed of.


(S.A. Singh)
Member(A)


(V.S. Aggarwal)
Chairman